

Contested commercial cases disposed during the month of February-2023

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation ofdid not take place (Yes / No)	Date Decision	ofDays disposal	Nature of Disposal (Contested / Settled)	Date of execution of decree	days for execution of decree from date of decision	Act Section
1	SH. SANJEEV KUMAR AGGARWAL, DISTRICT JUDGE (COMMERCIAL COURT)-01	CENTRAL	CS COMM-354/21	SVL MULTIVENTURES LTD. VS. SUMIT KUMAR	PUNEET KUMAR AND VISHAL KUMAR	28.01.2021	No	01.02.2023	734	CONTESTED	NA	NA	Suit for Recovery
			CS COMM-5202/21	RAVINDER KUMAR SACHDEVA VS. SOUTH DELHI MUNICIPAL CORPORATION	S.K. SINGH AND SANJEET MALIK	10.12.2021	No	02.02.2023	419	CONTESTED	NA	NA	Suit for Recovery
			CS COMM-208/22	DEEPAK ABHOT VS. NORTH DELHI MUNICIPAL CORPORATION	S.K. SINGH AND SANJEET MALIK	18.01.2022	No	03.02.2023	381	CONTESTED	NA	NA	Suit for Recovery
			CS COMM-166/22	PANKAJ TIWARI VS. NORTH DELHI MUNICIPAL CORPORATION	S.K. SINGH AND SANJEET MALIK	14.01.2022	No	07.02.2023	389	CONTESTED	NA	NA	Suit for Recovery
			CS COMM-5390/21	PRABODH TIWARI VS. NORTH DELHI MUNICIPAL CORPORATION	S.K. SINGH AND SANJEET MALIK	18.12.2021	No	15.02.2023	424	CONTESTED	NA	NA	Suit for Recovery
			CS COMM-1480/2020	PAWAN BANSAL VS. ASHOK RAJPAL	MOHIT MUDGAL AND PAWAN GUPTA	15.10.2020	No	21.02.2023	859	CONTESTED	NA	NA	Suit for Recovery
2	SH. RAJNEESH KUMAR GUPTA DJ COMMERCIAL COURT, THC	CENTRAL	NIL										
3	SH. ILLA RAWAT, DISTRICT JUDGE, (COMMERCIAL COURT)-03, TIS HAZARI COURT, DELHI	CENTRAL	CS(COMM) 1272/2020	SATYA NARAYAN SHARMA V/S UNION BANK OF INDIA	SH. ASHISH CHAUHAN	03.09.2020	NO	23.02.2023	903	CONTESTED	NIL	NIL	SUIT RECOVERY FOR
			CS(COMM) 129/2020	RAJEEV MITTAL V/S NORTH DELHI MUNICIPAL CORPORATION & ANR.	SH. SARVESH RAI	17.01.2020	NO	25.02.2023	1135	CONTESTED	NIL	NIL	SUIT RECOVERY FOR
			CS(COMM) 1811/2022	UMESH JAIN V/S MUNICIPAL CORPORATION OF DELHI	SH. S.K. SINGH	19.07.2022	NO	28.02.2023	224	CONTESTED	NIL	NIL	SUIT RECOVERY FOR
			CS (COMM)-2183/2022	VINAY GOEL VS. MUNCIPAL CORPORATION OF DELHI	SH. S.K. SINGH	16.09.2022	NO	01.02.2023	138 DAYS	CONTESTED	NIL	NIL	RECOVERY OF MONEY

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation ofdid not take place (Yes / No)	Date Decision	Days for disposal	Nature of Disposal (Contested / Settled)	Date of execution of decree	days for execution of decree from date of decision	Act Section
4	MS NISHA SAXENA, DISTRICT JUDGE, COMMERCIAL COURT-04	CENTRAL	CS (COMM)-978/2021	ICICI BANK LTD. VS. PRAVIN MISHRA	SH. MANISH DEEWAN	22.03.2021	YES	07.02.2023	687 DAYS	CONTESTED	NIL	NIL	RECOVERY OF MONEY
			CS (COMM)-524/2022	ICICI BANK LTD. VS. INDRESH KUMAR SINGH	MS. CHETNA BHALLA	08.02.2022	YES	24.02.2023	381 DAYS	CONTESTED	NIL	NIL	RECOVERY OF MONEY
			OMP (COMM)-5/2023	SURESH GAGANDAS THADANI VS. M/S SBI CARDS AND PAYMENT SERVICES LTD.	SH. ANANT GUPTA	06.01.2023	YES	09.02.2023	34 DAYS	CONTESTED	NIL	NIL	PETITION U/S 34 ARBITRATION ACT
			OMP (COMM)-89/2021	MARS FILMS P LTD. VS. SHRI RAM TRANSPORT FINANCE LTD.	SH. VIPIN DIAWARI	26.11.2021	YES	13.02.2023	444 DAYS	CONTESTED	NIL	NIL	PETITION U/S 34 ARBITRATION ACT
			OMP (COMM)-164/2022	NEERAJ GUPTA VS. KOTAK MAHINDRA PRIME LTD.		03.11.2022	YES	23.02.2023	112 DAYS	CONTESTED	NIL	NIL	PETITION U/S 34 ARBITRATION ACT
5	SH. UMED SINGH GREWAL DISTRICT JUDGE (COMMERCIAL COURT)-05	CENTRAL	NIL										
6	SH. PARAMJIT SINGH, DISTRICT JUDGE(COMMERCIAL)-06, CENTRAL	CENTRAL	NIL										
7	MS. KAVERI BAWEJA, DISTRICT JUDGE, COMMERCIAL COURT-07	CENTRAL	266/2019	M/S DURGA INTERNATIONAL VS. M/S NISHA SCIENTIFIC	SHIV KUMAR GAUTAM	07-03-2019	NO	08-02-2023	1434	CONTESTED	NA	NA	Suit for recovery
			1355/2020	M/S A.B PAL ELECTRICALS PVT. LTD. VS M/S ELECTRICALS SOLUTIONS	PRAVEEN KAPOOR	06-09-2018	NO	16-02-2023	1623	CONTESTED	NA	NA	Suit for recovery
			799/2022	ASHA RAM & SONS PVT. LTD. VS TARUN BABBR	SACHIN KUMAR JAIN	03-03-2022	NO	21-02-2023	355	CONTESTED	NA	NA	Suit for recovery
			3043/2019	UFLEX LTD. VS R.P FOAM HOME PVT. LTD.	VIVEK MUNSHI	24-12-2019	NO	24-02-2023	1158	CONTESTED	NA	NA	Suit for recovery
			762/2020	M/S DELTA BUSINESS SYSTEM VS M/S THINVEST TECHNOLOGIES PVT. LTD.	VAIBHAV JAIN	08-06-2018	NO	27-02-2023	1725	CONTESTED	NA	NA	Suit for recovery

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date Registration	Whether Urgent Relief was sought and Pre-Insititution Mediation did not take place (Yes/No)	Date Decision	Days for disposal	Nature of Disposal (Contested/ Settled)	Date of execution of decree	days execution of decree from date of decision	Act Section
8	SH. DINESH BHATT, DJ (COMMERCIAL COURT)-01	West	CS (COMM)/564/2019	SH BHOOP SINGH DIGWAL AND ANR Vs BSES YAMUNA POWER LTD	NARESH KUMAR GOEL(P),	22-11-2019	no	07-02-2023	1173	Contested	nil	nil	Recovery of Money--1963--19
			CS (COMM)/500/2022	SIMPLY CHEF THROUGH NARESH KUMAR BHASIN Vs LITTLE CHEF PRIVATE LIMITED	IRFAN AHMED ABBASI(P),	09-06-2022	no	07-02-2023	243	Contested	nil	nil	Recovery of Money--1963--19
			CS (COMM)/289/2020	GULSHAN VERMA -- Vs SMT SHANTI MAHATO	SAMEER DEWAN(P),	28-10-2020	no	16-02-2023	841	Contested	nil	nil	Specific Relief Act 1963--19
			CS (COMM)/273/2020	M/S MATRIX GUARDETECH PVT LTD Vs M/S MIST AVENUE PVT LTD	JOBY P. VARGHESE(P),	19-10-2020	no	22-02-2023	856	Contested	nil	nil	Recovery of Money--1963--19
				M/S KHADELWAL METALS Vs MR SANJEEV BANSAL THROUGH SURYA ALUMEX PVT LTD	ANJANI KUMAR(P),	26-09-2019	no	22-02-2023	1245	Contested	nil	nil	Recovery of Money--1963--19
9	MS. HEMANI MALHOTRA, DISTRICT JUDGE (COMMERCIAL COURT)-02	West	CS (COMM)/144/2021	AMORPHOS CHEMICALS PVT LTD Vs V R PLASTIC UDYOG	AMIT BHARNAGAR	23-02-2021	NO	15.02.2023	723 DAYS	contested	NIL	NIL	Recovery of money/commercial suit
			CS COMM 400/2019	GORAMAL HARI RAM LTD VS P C TAHIR	NAVNEET KISHORE SINGH	13-07-2018	NO	28.02.2023	1665 DAYS	contested	NIL	NIL	Recovery of money/commercial suit
			CS (COMM)/406/2020	RAGHAV INTERNATIONAL THROUGH GOVERDHAN KUMAR SINGHAL VS PASHUPATI POLYMERSCS COMM	AMIT KUMAR MAIHAN	17-12-2020	NO	15.02.2023	788 DAYS	contested	NIL	NIL	Recovery of money/commercial suit
10	SH. ANURAG JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-01		OMP(COMM)/159/2022	DELHI JAL BOARD VS. M/S DIGVIJAY SANITATION	AMIT SHARMA	28.10.2022	NO	02.02.2023	97	DISMISSED	N/A	N/A	U/S 34
			CS (COMM.) 306 / 2021	HG GRAPHICS PVT. LTD. VS. VIAROMANNA FASHION INDIA PVT. LTD.	MR. JEEVESH MEHTA	13.08.2021	NO	28.02.2023	565	DECREED	NA	NA	SUIT FOR RECOVERY
			OMP (COMM.) 130 / 2022	M/S. DIVINE INFRACON PVT. LTD. VS. MAYA DEVI	MR. VIJAY KASANA	20.08.2022	NO	28.02.2023	193	DISMISSED	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT 1996
			OMP (COMM.) 140 / 2022	M/S. ANNMARRIA PRESENTATIONS VS. THE DIRECTOR GENERAL DOORDARSHAN KENDRA	MR. JOGY SCARIA	02.09.2022	NO	28.02.2023	180	DISMISSED	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT 1996

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation ofdid not take place (Yes /No)	Date Decision	Days for disposal	Nature of Disposal (Contested /Settled)	Date of execution of decree	days for execution of decree from date of decision	Act Section
11	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		OMP (COMM.) 147 / 2022	SAK BUILDTECH PVT. LTD. VS. ENVISAGE	MR. BRIJ BHUSHAN SOLANKI	15.09.2022	NO	28.02.2023	167	ALLOWED	NA	NA	U/S – 34 OF ARBITRATION AND CONCILIATION ACT 1996
			OMP (COMM.)/156/2022	VIJAY BHATIA AND ANOTHER Vs ART HOUSING FINANCE INDIA LIMITED ALSO KNOWN AS RAAS HOUSING FINANCE INDIA LTD	NIL	12-10-2022	NO	20-02-2023	131	PETITION ALLOWED	NA	NA	Section 34 of Arbitration & Conciliation Act, 1996
			OMP (COMM)/157/2022	UNION OF INDIA Vs APCON INDIA	NIL	13-10-2022	NO	27-02-2023	137	DISMISSED	NA	NA	Section 34 of Arbitration & Conciliation Act, 1996
12	SH. VINEETA GOYAL, DISTRICT JUDGE (COMMERCIAL COURT)-03	NEW DELHI											
			ARB. A.(COMM.)/9/2021	GARG AND CO Vs IDFC FIRST BANK LTD	Sh S Pathak	12-10-2023	NO	09-02-2023	485	CONTESTED	NA	NA	Appeal U/s 37 of the Arbitration & Conciliation Act
			OMP (COMM.)/67/2021	KAPIL JAIN Vs IIFL HOME FINANCE LIMITED	Sh Jatin Goel	01-11-2021	NO	24-02-2023	480	CONTESTED	NA	NA	Petition U/s 34 of the Arbitration & Conciliation Act
			CS (COMM)/182/2021	SHREEJI IMAGING AND DIAGNOSTIC CENTRE PVT.LTD. Vs FOCUS IMAGING AND RESEARCH CENTRE P LTD	Sh Hires Choudhary	19.04.2021	No	28-02-2023	680	CONTESTED	NA	NA	Suit for Recovery
13	SH. PREM KUMAR BHARTWAL DISTRICT JUDGE (COMMERCIAL COURT)-01	SOUTH	CS (COMM)/176/2021	M/S SAI ENTERPRISES Vs M/S RAYS CULINARY DELIGHT PVT. LTD.	YOGESH PACHAURI	16-04-2021	Yes	04-02-2023	660	CONTESTED	04-02-2023	04-02-2023	SUIT FOR RECOVERY
			OMP (COMM.)/62/2021	SHAHEED BHAGAT SINGH COLLEGE THROUGH ITS PRINCIPAL Vs M/S AK BUILDERS THROUGH ITS PROP. ARUN KUMAR TANDON	GIRINDRA KUMAR PATHAK	01-10-2021	N/A	07-02-2023	495	CONTESTED	N/A	N/A	PETITION U/S. 34 OF THE ARB. AND CONC. ACT, 1996
			CS (COMM) 311/2020	RADHA KRISHNA DAIRY VS HOTEL PICCADILY	GURDEEP CHAUHAN	19-10-2020	YES	09-02-2023	844	CONTESTED	09-02-2023	09-02-2023	SUIT FOR RECOVERY
14	SH. VINAY KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	SOUTH	OMP (COMM.)63/2021	BHARAT HEAVY ELECTRICALS LTD VS DELKON INDIA PVT LTD	MANI GUPTA	04.10.2021	N/A	09-02-2023	493	CONTESTED	N/A	N/A	PETITION U/S. 34 OF THE ARB. AND CONC. ACT, 1996
			CS DJ/797/2018	Corporation Bank Vs DEO KUMAR AND ORS	Sh. Sachin Miglani	27.08.2018	NO	04.02.2023	1622	CONTESTED	NA	NA	suit for recovery
			CS DJ/799/2018	Corporation Bank Vs VIJAY KUMAR AND ORS	Sh. Sachin Miglani	27.08.2018	NO	04.02.2023	1622	CONTESTED	NA	NA	suit for recovery

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes /No)	Date Decision	Days for disposal	Nature of Disposal (Contested /Settled)	Date of execution of decree	days execution of decree from date of decision	Act Section
15	SH. SANJEEV AGGARWAL	South	OMP (COMM)/25/2019	SANJAY KUMAR SEHGAL AND ORS Vs PNB HOUSING FINANCE LTD	Sh. Manish Kumar	15.11.2019	NO	16.02.2023	1189	CONTESTED	NA	NA	34 Arbiration Act
			OMP (COMM)/3/2019	RAJESH VERMA Vs M/S PHOENIX ARC PVT LTD AND ANS	Ms. Manisha Baruah	18.02.2019	NO	24.02.2023	1467	CONTESTED	NA	NA	34 Arbiration Act
			OMP (COMM)/48/2021	GOLDEN SAFAR PVT LTD Vs TOYOTA FINANCIAL SERVICES INDIA LTD	Ms. Kshitij Singh	07.08.2021	NO	25.02.2023	567	CONTESTED	NA	NA	34 Arbiration Act
16	SH. MUKESH KUMAR GUPTA	South	NIL										
17	SH. RAJEEV BANSAL, DISTRICT JUDGE (COMMERCIAL)-01	SOUTH-EAST	NIL										
18	MS. VINEETA GOYAL, DISTRICT JUDGE (COMMERCIAL COURT)-02	SOUTH-EAST	NIL										
19	SH. AJAY KUMAR JAIN	SOUTH-EAST	CS (COMM)/19/2019	M/S S.B. MOVER AND LIFTERS PVT. LTD. Vs OIL AND NATURAL GAS CORPORATION	VIKAS SETHI(P),	12/02/19	YES	28/02/23	1477	CONTESTED	28/02/23	-	-
			CS (COMM)/147/2019	SONY INDIA PVT LTD Vs M/S UNIQUE AUTOMATION SYSTEM	ANUPAM SRIVASTAVA(P),	02/07/19	YES	06/02/23	1315	CONTESTED	06/02/23	-	-
			CS (COMM)/277/2020	M/S S.A.EXPORTS Vs M/S MERIT EXPORTS P. LTD	VINILA SHARMA(P),	15/10/20	YES	03/02/23	841	CONTESTED	03/02/23	-	-
20	MS. ANU GROVER BALIGA	SOUTH-EAST	NIL										
21	MS PREETI AGGARWAL GUPTA	SOUTH-EAST	NIL										
22	MS NIRJA BHATIA	SOUTH-EAST	NIL										

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes/No)	Date Decision	Days for disposal	Nature of Disposal (Contested/Settled)	Date of execution of decree	days execution of decree from date of decision	Act Section
23	SH. RAJESH KUMAR SINGH	SOUTH-EAST	OMP (COMM)/48/22	M/S GYAN CHAND GOEL V/S N.D.M.C.	SH. SUMIT RANA	02.04.2022	YES	04.02.2023	308 DAYS	DISMISSED (CONTESTED)	NIL	NIL	NIL
			OMP (COMM)/47/22	I.R.C.T.C. LTD. V/S M/S J.S CATERERS	SH. SUKHAMRIT SINGH	20.09.2022	YES	13.02.2023	146 DAYS	DISMISSED (CONTESTED)	NIL	NIL	NIL
24	SH. SANJAY SHARMA-I	EAST	CS COMM.NO. 93/2022	TRANSLITE SCAFFOLDING LTD. VS. NARAYAN BUILDTECH	AMIT KUMAR	07-01-2019	NO	22-02-2023	1505	CONTESTED	NIL	NIL	RECOVERY
			CS COMM.NO.160/2022	KUNTA DEVI VS.RAVI GUPTA	GHANSHYAM MISHRA	23-05-2022	NO	08-02-2023	255	CONTESTED	NIL	NIL	RECOVERY
			CS COMM.NO.377/2019	REAL INNERSPRING TECH PVT.LTD.VS. DEEPA HEDA	GAUTAM DUTTA	11-10-2019	NO	02-02-2023	1206	CONTESTED	NIL	NIL	RECOVERY
			CS COMM.NO. 406/2019	KRS EDUCREATIONS PVT.LTD.VS. VIVEK THAKUR	R K RUHIL	01-11-2019	NO	28-02-2023	1212	CONTESTED	NIL	NIL	RECOVERY
25	SH. CHANDRA SHEKHAR, DISTRICT JUDGE, COMMERCIAL COURT-02	EAST	NIL										
26	MS. BARKHA GUPTA, DISTRICT JUDGE, (COMMERCIAL COURT)	NORTH EAST	CS(COMM)-52/2023	PUNJAB AND SIND BANK VS SH ASHOK JHA	MANOJ KUMAR ARORA	04.06.2022	-----	23.02.2023	264	SETTLED IN MEDIATION	-----	-----	SUIT FOR RECOVERY
			CS(COMM)-53/2023	PUNJAB AND SIND BANK VS KALI KANT JHA	MANOJ KUMAR ARORA	04.06.2022	-----	23.02.2023	264	SETTLED IN MEDIATION	-----	-----	SUIT FOR RECOVERY
27	SH. BRIJESH KUMAR, DISTRICT JUDGE, (COMMERCIAL COURT)		CS(COMM)546/2021	ARMOUR SECURITY INDIA PVT. LTD. VS VIJAY NIRMAN CO. PVT. LTD.	SH. NITIN SHARMA	17.12.2021	10.02.2023	421	DECREED	SUIT FOR RECOVERY OF MONEY COMMERCIAL COURT ACT			
			MISC DJ 169/2022	RAMESH JINDAL VS M/S SUPER SMELTERS LIMITED	SH. MANDEEP SINGH	04.03.2022	17.02.2023	351	DISMISSED	UNDER ORDER 9 RULE 13 R/W SECTION 151 OF CPC			
28	MS. SUKHVINDER KAUR												

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation ofdid not take place (Yes / No)	Date Decision	ofDays disposal	Nature of Disposal (Contested / Settled)	Date of execution of decree	days for execution of decree from date decision	Act Section
			CS (COMM)/297/2021	ANKUSH SHARMA, PROPRIETOR ROYAL PERFUMERS VS DIRECTOR/AR NATURON HEALTHCARE LIMITED	PUSHKAR ARYAL	21-08-2021	01-02-2023	529	Contested	Recovery of Money--74			
			CS (COMM)/528/2021	CENTRAL BANK OF INDIA VS M/S CHAUHAN INTERIOR AND DECORATORS AND ANR	KUSUM PANDEY	10-12-2021	06-02-2023	423	Contested	Civil Procedure Code 1908--12			
			CS (COMM)/309/2022	OP AND SONS TRADERS PVT. LTD. VS MAA SUSWANI TEXTILE THROUGH ITS PROP HANSRAJ SURANA	MANJU JAIN	02-05-2022	10-02-2023	284	Contested	Recovery of Money--74			
			CS (COMM)/493/2022	VATSAL MITTAL VS ABBAS RAJA	VINAY KUMAR	20-08-2022	16-02-2023	180	Contested	Recovery of Money--74			
			CS (COMM)/285/2022	PUNJAB NATIONAL BANK VS HRL AND CO AND ANR	Bijaya Mohan Goswami	22-04-2022	22-02-2023	306	Contested	Civil Procedure Code 1908--12			
29	SH. SURENDER S. RATHI		CS (COMM)/266/2022	BANK OF BARODA VS SANDEEP PANCHAL	GEETANJALI SHARMA(P),	18-04-2022	01-02-2023	289 DAYS	DECREED	Civil Procedure Code 1908--151			
			CS (COMM)/281/2021	ARUN AGGARWALDIRECTOR KUMAR ASHISH CABLES PVT LTD VS SUNITA KATARIYA	pankaj(P),	03-08-2021	04-02-2023	545 DAYS	DECREED	Recovery and Mesne Profit-- COMM,COURT,ACT			
			CS (COMM)/373/2022	TARUN KUMAR JAIN VS EAST MUNICIPAL CORPORATION OF DELHI	HEMANT GUPTA(P),	01-06-2022	06-02-2023	250 DAYS	JUDGEMENT PASSED	Civil Procedure Code 1908--151			
			CS (COMM)/670/2022	MALTI AGGARWAL VS M/S COSMIC CONSUMER GOODS PVT LTD	ASHISH AGGARWAL(P),	27-01-2022	07-02-2023	1489 DAYS	REJECTED	Recovery of Money--SUIT,FOR,RECOVERY			
			OMP (COMM)/8/2022	SUDHIR KUMAR VS DHANI LOANS AND SERVICES LTD	TARA CHAND GUPTA(P),	15-07-2022	09-02-2023	209 DAYS	ALLOWED	Arbitration & Conciliation Act, 1996--34			
			OMP (COMM)/3/2021	M/s AMIT BROTHERS VS INSTITUTE OF HUMAN BEHAVIOUR AND ALLIED SCIENCE	ANKIT GUPTA(P),	16-01-2021	23-02-2023	758 DAYS	DISMISSED	Arbitration petitions and Objections--34			
			OMP (COMM)/13/2020	INSTITUTE OF HUMAN BEHAVIOUR AND ALLIED SCIENCE VS M/S AMIT BROTHERS	JITENDER SINGH(P),	04-08-2020	23-02-2023	923 DAYS	DISMISSED	Act, 1996--34Arbitration & Conciliation Act, 1996--36			

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Date Decision	Days for disposal	Nature of Disposal (Contested / Settled)	Date of execution of decree	days for execution of decree from date of decision	Act Section
30	MS. SAVITA RAO	Shahdara	CS (COMM)/80/2019	ISHWAR DUTT GUPTA VS RICKY BANSAL	O P AGGARWAL(P),	14-08-2019	24-02-2023	1275 DAYS	PETITION DISMISSED	Recovery of Money--74			
31	SH. GURDEEP SINGH, DISTRICT JUDGE (COMMERCIAL)	NORTH-WEST	NIL										
32	SH. VIRENDER BHATT, DISTRICT JUDGE (COMMERCIAL COURT)	North	NIL										
33	SH. PANKAJ GUPTA, DISTRICT JUDGE (COMMERCIAL)	SOUTH WEST	OMP (COMM) 21/2019	SOHAN PAL SHARMA VS M/S SHRIRAM TRANSPORT FIANCEN CO. LTD. AND ORS	NISHANT SHARMA, PRABHAT KUMAR	04.05.2019	NO	13.12.2021	926	CONTESTED	Nil	Nil	34 ARBITRATIOBN AND CONCILIATION ACT, 1996
34	SH. BHUPESH KUMAR, DISTRICT JDUGE, COMMERCIAL COURT-02		CS (COMM)/220/2022	CANARA BANK VS DINESH CHAUHAN	Ms. Rekha Rustagi	11-05-2022	15-02-2023	274	DECREED	Recovery Suit	NIL	NIL	NIL
35	SH. RAKESH SYAL, DISTRICT JUDGE, COMMERCIAL COURT-03		NIL										